

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 134 OF 2018 &  
IA NO. 595 OF 2018**

**Dated: 10<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GSPL India Gasnet Limited ..... Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board ..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Piyush Joshi  
Ms. Sumiti Yadava  
Ms. Aditi

Counsel for the Respondent(s) : Mr. Utkarsh Sharma  
Ms. Kaveri Vats

**ORDER**

**IA No. 692 of 2019**

*(Application for condonation of delay in filing rejoinder)*

For the reasons set out in the application, 62 days' delay in filing the rejoinder is condoned and rejoinder is taken on record.

The application is disposed of.

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It is represented that pleadings are complete.

List the matter for hearing on **12.07.2019 (Friday)**.

**(B.N. Talukdar)  
Technical Member (P&NG)**

*kt/m*

**(Justice Manjula Chellur)  
Chairperson**